ASSAM TRIBUNE, Guwahati, 29.9.2020
Page No. 10, Size:(4.58)cms X (19.27)cms.

NHRC adopts online mode

STAFF CORRESPONDENT

SHILLONG, Sept 28: The National Human Rights Commission (NHRC) has informed that to increase efficiency, it is advancing towards a paperless environment by adopting the online mode.

NHRC has communicated in this regard to all the chief secretaries of the country.

"The National Human Rights Commission is shifting towards online working," it said.

NHRC further said that software used in the complaint management information system (CMIS) has been improved and every document is being converted into digital form. The case files are being maintained and examined in digital form and the communications are sent to the public authorities as well as the complainants through email: nhrc.india@nic.in.

The public authorities have also been urged to send their reports using HRC net portal www.hrcnet.nic.in for which the State HR Nodal Officer has already been provided with login and password, added the secretary general.

The secretary general informed all the public authorities that the email communications received through nhrc.india@nic.in are treated as official and approved communication under the provisions of the Protection of Human Rights Act, 1993.

HINDUSTAN, Delhi, 29.9.2020
Page No. 5, Size:(20.19)cms X (12.17)cms.

'झुग्गियां हटाना मानवाधिकार हनन'

नई दिल्ली | विशेष संवाददाता

सुप्रीम कोर्ट के ट्रैक किनारे की झुग्गयां हटाने के निर्देश को लेकर संयुक्त राष्ट्र के दूत (आवास का अधिकार) बालकृष्णन राजगोपाल ने सवाल उठाए हैं। राजगोपाल के मुताबिक ये फैसला अंतरराष्ट्रीय मानवाधिकार अनुबंधों का उल्लंघन है। इन लोगों को कोरोना महामारी के दौर में हटाना बिल्कुल सही फैसला नहीं होगा।

संयुक्त राष्ट्र की तरफ से सोमवार को जारी बयान में सुप्रीम कोर्ट के फैसले पर चिंता जताते हुए कहा कि दिल्ली में रेलवे ट्रैक पर जीवन बसर करने वाले ढाई लाख लोगों से बिना बाचतीत किए उन्हें हटाने का फैसला कर लिया गया।

सुप्रीम कोर्ट ने 31 अगस्त को अपने फैसले में रेलवे ट्रैक के किनारे रह रहे 48 हजार परिवारों को हटाने का आदेश दिया है।

स्वतंत्र विशेषज्ञ ने इस बारे में भी चिंता जताई कि कोर्ट ने शुरुआत में ये भी निर्देश दिया कि किसी को भी ट्रैक खाली करने के फैसले को पलटने का अधिकार नहीं दिया जाना चाहिए। उन्होंने कहा कि ऐसे आदेश से रेलवे ट्रैक के किनारे रहने वाले गरीब लोगों को पूरी तरह न्याय से दूर करने वाला है।

बालकृष्णन ने कहा कि अगर ऐसा होता है तो भारत की तरफ से नागरिक और राजनीतिक अधिकारों के अंतरराष्ट्रीय अनुबंध के आर्टिकल 2.3 का उल्लंघन माना जाएगा। ये नियम मानवाधिकार नियमों के तहत सभी को न्याय का हक देता है और हर किसी को न्यायिक फैसलों के खिलाफ अपील का अधिकार देता है। उन्होंने ये भी कहा कि इन्हें बेघर करना आर्थिक, सामाजिक और सांसकृतिक अधिकारों को अंतरराष्ट्रीय अनुबंध का भी उल्लंघन माना जाएगा। उन्होंने सरकार से मांग की कि महामारी के दौरान बेदखल की प्रक्रिया पर रोक लगे।

ORISSA POST, Bhubaneswar, 29.9.2020
Page No. 3, Size:(13.28)cms X (18.23)cms.

MEDICAL NEGLIGENCE

PAY ₹3 LAKH TO DECEASED PREGNANT LADY'S KIN: NHRC

POST NEWS NETWORK

Bhubaneswar, Sept 28: The National Human Rights Commission (NHRC) has directed the Chief Secretary of Odisha to pay ₹3 lakh compensation to the relatives of a deceased pregnant woman who succumbed due to grave medical negligence at Jaleswar Community Health Centre (CHC) of Balasore district in 2015.

The commission had earlier asked the chief secretary to compensate the next of kin of the deceased in February 2020, but to no avail.

The rights panel had again directed the state government to pay the amount and submit the compliance report within four weeks else, it said, coercive action will be taken against authorities as per section 13 of the Protection of Human Rights Act, 1993.

Notably, the victim, Jharana Dalai, was referred to district headquarters hospital of Balasore by the doctors at CHC Jaleswar November 11, 2015 as her condition deteriorated due to several complications.

The commission has asked the chief secretary to submit a report on punitive actions taken against the guilty

However, the family failed to get any ambulance service despite repeated calls on the emergency services number 102 and 108.

The enquiry report of the additional director (MH) of state Directorate of Family Welfare submitted before the NHRC also confirmed the allegations of gross negligence of the medical staff at the CHC resulting in the death of the pregnant lady.

The commission also asked the chief secretary to submit a detailed report regarding the punitive actions taken against the persons responsible for negligence.

DAINIK JAGRAN, Aligarh, 29.9.2020
Page No. 11, Size:(6.67)cms X (8.77)cms.

महिला से सामूहिक दुष्कर्म मामले में मानवाधिकार आयोग ने मांगा जवाब

जासं, मेरठ : रोडवेज की अनुबंधित बस में महिला से सामूहिक दुष्कर्म मामले में उत्त र प्रदेश मानवाधिकार आयोग के सदस्य न्यायमूर्ति केपी सिंह ने प्रकरण की जांच कराकर एसएसपी को रिपोर्ट पेश करने के आदेश दिए हैं। इसके लिए चार सप्ताह का समय दिया है। कहा दुष्कर्म के बाद भी महिला को पुलिस ने अस्पताल के गेट पर छोड़ा।